

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA
:: HYDERABAD ::**

SUB: **NATIONAL JUDICIAL ACADEMY, BHOPAL** - Nomination of two (2) Family Court Judges to participate in Academic Programme No.P-1278 "**Refresher Course for Family Court Judges**" scheduled to be held on 22.01.2022 and 23.01.2022, through video conference - **Relief Arrangements - ORDERS - ISSUED.**

READ: 1. Ref. No.NJA/Dir/Ac.Prog./2021-22/1934, from the Director, National Judicial Academy, Bhopal, dated 14.08.2021.
2. High Court's Letter Roc.No.2018/SO/2021, dated 30.12.2021.

ORDER ROC.NO. 67/2021-B.SPL., DATED: 07.01.2022

The High Court is pleased to pass the following orders:

The following two (2) Family Court Judges, mentioned in Column No.2, who are nominated to participate in Academic Programme No.P-1278 "**Refresher Course for Family Court Judges**" scheduled to be held on 22.01.2022 and 23.01.2022, through video conference, vide High Court's letter 2nd read above, are hereby directed to handover charge of their respective post(s) and also the post(s) for which they are holding full additional charge if any, to the officers mentioned against their names in Column No.3, while proceeding to attend the said programme.

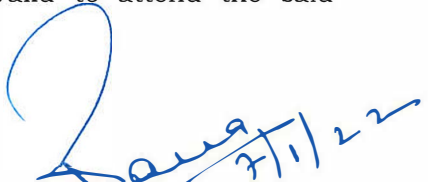
Sl. No.	NAME AND DESIGNATION OF THE NOMINATED OFFICER	OFFICER PLACED IN FULL ADDITIONAL CHARGE
(1)	(2)	(3)
1.	SMT. S.N.SREEDEVI, Judge, Principal Family Court-cum-Addl. Chief Judge, City Civil Court, Secunderabad.	I Addl. Chief Judge, City Civil Court, Secunderabad.
2.	SMT. P.LAKSHMI SARADA, Judge, Principal Family Court-cum-Addl. Chief Judge, City Civil Court, Hyderabad.	Judge, I Addl. Family Court-cum-Addl. Chief Judge, City Civil Court, Hyderabad.

The officers mentioned in Column No.3, will be full additional charge for the post(s) mentioned in Column No.2, during the period of absence of the officers who are nominated to participate in the said programme.

On return from the said programme, the officers mentioned in Column No.2, shall resume charge of their regular post(s) and also the post(s) for which they are holding full additional charge previously.

In case the nominated officers from whom they have to take charge or whom they have to handover charge, are either on leave or not available for any other reason, the concerned Prl. District and Sessions Judges/ Unit Heads, shall make alternative arrangements under intimation to the High Court.

NOTE: 1. The proceedings is placed in the High Court's Web Site <http://tshc.gov.in>.
2. The downloaded copy from the web site is valid to attend the said Academic Programme.


REGISTRAR (VIGILANCE)

To

1. The Officers concerned.
2. The Incharge Officers.

3. The Registrar General, High Court for the State of Telangana, Hyderabad.
4. The Chief Judge, City Civil Court, Hyderabad.
5. The I Addl. Chief Judge, City Civil Court, Secunderabad.
6. The Judge, Principal Family Court-cum-Addl. Chief Judge, City Civil Court, Hyderabad.
7. The Judge, Principal Family Court-cum-Addl. Chief Judge, City Civil Court, Secunderabad.
8. The Judge, I Addl. Family Court-cum- Addl. Chief Judge, City Civil Court, Hyderabad.
9. The Section Officer, Special Officers Section, High Court for the State of Telangana, Hyderabad.

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